

**REG. ALLEGED
HARASSMENT CAUSED TO MEMBERS
BY SECURITY PERSONNEL**

THE DEPUTY CHAIRMAN :

Now I have to make an announcement. I am to inform the Members that Shri I. K. Gujral will make a statement at 5.00 P.M. regarding his visits to USSR, Washington, Jordan, Iraq and Kuwait in connection with the situation in the Gulf. A supplementary list of business in this regard is being issued separately.

SHRI N. K. P. SALVE (Maha
rashtra) : Madam, _____

THE DEPUTY CHAIRMAN :

Just, a minute, Mr. Salve. The Chairman has permitted two people and they have some problem of manhandling, not womanhandling. So I will ask Mr. Santosh Bagrodia to speak.

श्री सुरेन्द्रजीत सिंह अहलुवालिया
(बिहार) : महोदया कल आपने हाउस को
एश्वोरेंस दिया था कि पेट्रोलियम मिनिस्टर
बरीनी आयल रिफाइनरी के बारे में स्टेट-
मेंट देंगे। कल आपने एश्वोरेंस दिया था।

THE DEPUTY CHAIRMAN : I never
said 'statement'. No, no, no, I did not say
'statement'. Don't mislead the House. I did not
say

I said, I will ask him to

(ब्यव- (Interruptions) _____
भागदो-दिया जी आप बोला। (ब्यवधान)
THE DEPUTY CHAIRMAN First, I will
have to deal with Mr. Bagrodia.

वद THE DEPUTY CHAIRMAN ;
et Mr. Bagrodia's problem be

ह, यह हम जानना चाहत ह :

solved first. Then I will allow anybody else,
because Mr. Bagrodia has written a letter to
the Chairman and the Chairman has
permitted him regarding some problem of
security. The Chairman has also allowed Mr.
Mohammad Afzal. They have their problems
of security. So I will allow them first.

श्री संतोष बागड़ोदिया (राजस्थान) :
उपसभापति महोदया, मैं कल रात करीब
दस-साढ़े दस बजे जब दिल्ली यूनिव-
र्सिटी के पास से गुजर रहा था तब
स्टुडेंट्स ने रास्ता रोक रखा था और
मुझे भी वहां पकड़ लिया। दिल्ली
यूनिवर्सिटी के पास में रात को दस-
साढ़े पस बजे उन्होंने मुझे मेनहेंडल किया
और कुर्ता फाड़ दिया। मैंने कहा कि
वात क्या है बताइये तो उन्होंने बताया
कि आप लोग क्या मंडल कमीशन चला
रहे हैं, इसके कारण हम लोगों का क्या
होगा, क्या नहीं होगा। उन्होंने यह भी
बताया कि वह सब वी०पी० सिंह को
सपोर्ट करते हैं (ब्यवधान) मैं केवल
इतना कहना चाहता हूँ कि एक तरफ
सरकार यह कह रही है, मंडल कमीशन
का हल्ला कर रही है और दूसरी तरफ
उन्हीं लड़कों को वहां भेज रही है
झगड़ा करने के लिये। मैं जानना चाहता
हूँ कि इस तरह का यह जो डबल स्टैंडर्ड
सरकार चला रही है सारे हिन्दुस्तान
में सब गड़बड़ियां मचा रहे हैं। मेरे
साथ जो हुआ पुलिस वालों ने कुछ
भी नहीं किया। मैं चाहता हूँ कि
इसकी आप इन्क्वायरी करें। पुलिस वालों
ने मुझे कोई प्रोटेक्शन नहीं दिया।
मेरी गाड़ी को भी पंचर कर दिया उन
लोगों ने। फिर किसी तरह से मैं एक
घंटे-आधे घंटे बाद में दूसरी गाड़ी
में बैठ कर मैं अपने घर पहुंचा।

श्री मोहम्मद अफजल उर्फ मौम अफजल
(उत्तर प्रदेश) : उपसभापति महोदया,
कल शाम सवा छः बजे हमारे चेय मैन
साहब आंध्र भवन में उर्दू एकेडेमी के
एक जलसे में जाने वाले थे। मैं भी
वहां पर सवा छः बजे पहुंचा। दिल्ली
पुलिस की वी०आई०पी० सिविलिटी के

[श्री मोहम्मद अफजल उर्फ मीम अफजल] लोगों ने मुझको रोका। मैंने उन्हें यह बताया कि मैं मेम्बर आफ पार्लियामेंट हूँ और हमारे चेयरमैन साहब यहाँ तयारीफ लाने वाले हैं इसलिये मैं हाजिर हुआ हूँ। (व्यवधान)

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : गृह मंत्री को बुलाइये।

उपसभापति : पहले मुझे तो सुन लेने दीजिये।

श्री मोहम्मद अफजल उर्फ मीम अफजल : उन्होंने मेरे साथ काफी बदतमीजी की। यह सवाल भी उठाया कि आपको मेम्बर आफ पार्लियामेंट किसने बना दिया है (व्यवधान) यह हमने की बात नहीं है, यह बहुत सीरियस मैटर है। यह एम एस० देहिया जो इन्स्पेक्टर है उसने मुझसे कहा। ए०सी०पी० वहाँ मौजूद थे। मैंने ए०सी०पी० साहब को कहा कि देखो इन्स्पेक्टर किस तरह से गुफ्तगु कर रहा है तो इस पर उन्होंने भी मेरे साथ बदतमीजी की और यह कहा कि आपको गाड़ी अन्दर नहीं लानी चाहिये थी। आपको गाड़ी बाहर सड़क पर खड़ी करनी है। मैंने कहा कि मैं गाड़ी सड़क पर नहीं खड़ी करूँगा क्योंकि यह मेरा हक है, यह पाकिंग है, मैं यहाँ गाड़ी खड़ी करूँगा। मुझे बहुत ही अफगोस के साथ कहना पड़ता है कि वहाँ दो एंक्रिडिटेड प्रेस फोटोग्राफर, तीन जर्नलिस्ट मौजूद थे, उर्दू एंकेडमी के जनरल सेक्रेटरी, शरीफुल्ला मकवी साहब वहाँ मौजूद थे, उन लोगों ने भी पुलिस को समझाया, इस पर उस आदमी ने कहा मैं किसी वी०आई०पी० को नहीं जानता, मैं इस नौकरी को लात मारता हूँ, मैं सरकारी नौकरी की परवाह नहीं करता हूँ। आप का जो दिल जाहे कर लीजिये, मेरा जो दिल चाहेगा मैं वही करूँगा। मैं यह सदन के हवाले से कहना चाहता हूँ कि पुलिस के लोग जिनको वी०आई०पी० की सिक्युरिटी के लिये रखा जाता है अगर उनको सरकारी

नौकरी की परवाह नहीं है तो वह कुछ भी कर सकते हैं। अगर मैं वहाँ पर अपना टेपर लूज कर देता तो मुझे इस बात का पूरा विश्वास है कि वहाँ गोली चल जाती। उपसभापति महोदय, (व्यवधान)

THE DEPUTY CHAIRMAN : I have allowed one Member. Please dont interrupt him (interruptions) आप चेयरमैन साहब को प्रिविलेज का नोटिस लिखित रूप में भेज दीजिये।

विपक्ष के नेता (श्री पी० शिव शंकर) : मेरी एक गुजारिश है। उन्होंने जो स्टेटमेंट यहाँ दिया है उसी को ही प्रिविलेज का नोटिस माना जाये। इस सारे मामले की जांच कराने का हुकूमत को आदेश दिया जाये। वह जांच करके यहाँ हाऊस में रिपोर्ट पेश करे।

THE DEPUTY CHAIRMAN :

Don't do this, please (Interruptions)...

Don't do this, please (Interruptions) ...

SHRI S. JAIPAL REDDY (Andhra Pradesh) : Madam, I want to say something on this... (Interruptions)

SOME HON. MEMBERS : You pleasesitdown (Interruptions)...

SHRI S. JAIPAL REDDY : I am telling the Deputy Chairman (Interruptions)...

THE DEPUTY CHAIRMAN : All of you, please sit down.... (Interruptions)... Let us not behave in an unparliamentary manner.... (Interruptions)... Please take your seats, all of you.... (Interruptions) Even if it is a very serious thing, (Interruptions) even if it is a very, serious matter, let us behave in a parliamentary manner (Interruptions). ...

SHRI P. SHIV SHANKER : Madam, I want to say something (Interruptions)

THE DEPUTY CHAIRMAN :

It is a complaint of a Member ...
(Interruptions)... .It is a comnplaint of two
M rnibers, genuine complaint of two
Members.... (Interruptions)and I am
sure... (Interruptions)

SHRI S. JAIPAL REDDY : Madam, I
am saying something on
this subject.. (Interruptions) _____
Madam, I must be permitted _____
(Interruptions) ... Madam, I seek your
protection... (Interruptions)

THE DEPUTY CHAIRMAN :
I am protecting you ... (Interrup-
tions)----- You speak now _____ (Inter-
ruptions)

SHRI S. JAIPAL REDDY : Madam, I
sharp the sentiments of Shiv Shankerji and
others.. (Interruptions) .. .This is a very
serious nutter (Interruptions) ... You
may kindly ask the Government to enquire
into the matter and let
us know the facts of the case _____
(Interruptions)... .This is a very se-
rious matter.... (Interruptions) _____
He is one of our Members....
(Interruptions)....

SHRI P.* SHIV SHANKER :
Madam, please allow me _____ (Inter-
ruptions). ...

THE DEPUTY CHAIRMAN :
Yes _____ (Interruptions)....

SHRI P. SHIV SHANKER : May I
move a motion straightway that the
statement made by the honourable Member
may be referred to the Privileges
Committee and the Government may come
before the Committee with the details of the
matter ? We want the Government to come
with the entire details of the matter....
(Interruptions)....

SHRI MAKHAN LAL FOTE
DAR {Uttar Pradesh} : Madam, I
support the motion and it may be
put to vote... (Interruptions) _____

SHRI KAMAL MORARKA
(Rajasthan) : Madam, I do not
think that the House is divided
on this.... (Interruptions) _____ Ma
dam, I do not think that the House
has to be divided on this because
we all agree _____ (Interruptions)

THE DEPUTY CHAIRMAN :
Just a minute, please _____ (Interrup-
tions) ----- All of you, please sit down
... (Interruptions) _____

SHRI KAMAL MORARKA : Madam,
only two days ago, Mr. Viren J. Shah
raised this matter and that related to the
entry into and exist from Parliament
House
by the Members _____ (Interruptions)
---- A Member of Parliament was
stopped from entering the Parliament
House.... (Interruptions)....

SHRIMATI JAYANTHI NA-
TARAJAN (Tamil Nadu) : Madam, I have
also raised this matter because I was
stopped from coming to the
Parliament House _____ (Interruptions)
.... by the security guards of the
Prime Minister... (Interruptions)...
They did not allow me to come
to Parliament.... (Interruptions) _____

SHRI KAMAL MORARKA :
Madam, I think that the Privileges
Committee is going to look into
the matter, (Interruptions)....
the matter referred by Mr. Viren J.
Shah . (Interruptions)... .It should
be referred to the Privileges Com-
mittee ... (Interruptions) _____ because,
in my opinion, the precincts of the
Parliament hause ultimately come under the
control of the Speaker f the Lok Sabha and
it falls under the jurisdiction of the Speaker
and the police has no jurisdiction in this
area... (Interruptions) First of all, I de-
not know how the Delhi Polic can st p any
Member from coming into and g ing out of
the Parliament House ... (Interruptions)...
.This '8 a new concept that has devel ped
now.. (Interruptions)....! am sorry, they
won't agree with me, Madam, and they
won't like what I am going to

[Shri Kamal Morarka]

say ____ (Interruptions) ____Th"'s has been happening in the last five years only.... (Interruptions).... When the SPG Bill was rushed through here in Parliament, we all opposed it ____ (Interruptions) ____ and we said that you were trying to make the Prime MVster a Moghul Badshah ... (Interruptions)... which he was not and that we were in a democrat-'c system ____ (Interruptions) ---- Every Member has a right to enter and leave the Parliament House ----(Interruptions) ____ The SPG should be d'spensed with imme diately ____ (Interruptions) ____

SHRI P. SHIV SHANKER : Madam Deputy Cha'rman, I want to say something ____ (Interruptions)

SHRI RAJUBHAI A.PARMAR (Gujarat) : What is your Government doing ?... (Interruptions).. ..

SHRI KAMAL MORARKA : Madam, I am saymg ... (Interruptions) Madam, I am saying that the SPG should be dispensed with... (Interruptions)... and the Bill should be rescinded... (Interruptions) ... That is what I am saying... (Interruptions). . .

SHRI P. SHIV SHANKER : Madam, he is raising a different issue (Interruptions).... He is raising a different issue altogether ... (Interruptions)...

THE DEPUTY CHAIRMAN : I will not allow a debate... (Interruptions)

SHRI KAMAL MORARKA : Madam, it is they who started this.. . • (Interruptions)... and they are hoist with their own petard.. (Interruptions). .. An MP was prevented from entering the Parliament House... (Interruptions)... It may be the President's security, it may be the Vice-President's security .. (Interruptions) .. and it may be the Prime Minister's security.. (Interruptions)... But all

this has been created by you .. (Interruptions) ... You have created this in the past... (Interruptions) ..You have created this.. (Interruptions)...

SHRI P. SHIV SHANKER : Madam, I want to say something.. (Interruptions)...

THE DEPUTY CHAIRMAN : Just a minute ... (Interruptions)... Mr. Ram Naresh Yadav, please sit down.. (Interruptions).. .The Leader of the Opposition wants to say something. Please sit down ... (Interruptions) ... If the Members are not going to listen to me, I will close the chapter.. (Interruptions).. .Take yours seats, please.. (Interruptions)

THE DETUTY CHAIRMAN : I would say that let the Chairman take a decision on this issue. I am not taking a decision. Let the Chairman decide. That is all.

(Interruptions)

SHRI P. SHIV SHANKER : You have raised a different issue. I am raising a different issee. I have m wed a Motion that the two incidents that have been referred to tday are very serious. They should be referred to the Privileges Committee.

THE DEPUTY CHAIRMAN : Mr. Shiv Shanker, you have made your ptint. You can't repeat it. The other day a Member from another party, Mr. Shah, said that he had written a letter to the Chairman. I think that if the privileges of the Members are involved, let the Chairman take a decision. I would not like to create any unpleasantness in the House. Let the Chairman decide. This is my ruling. Let the Chairman take a decision on the privileges of Members. It is not one Member or the other. It is Members across the party line. Let the Chairman take a decision.

SHRI P. SHIV SHANKER : I appreciate what you have been pleased to observe. But nobody has a right to say to a Member : "who has made you a Member and I care a tuppence for you as a Member." These types of expressions are clearly the matter of breach of privilege of the members of this House. All of us are concerned. That is why I moved the motion. *(Interruptions)* It is very serious.

THE DEPUTY CHAIRMAN : I would still request the Chairman to make an inquiry. After all, he is the custodian of this House.

SHRI P. SHIV SHANKER : Madam, the House is supreme. Let the House decide.

THE DEPUTY CHAIRMAN : I have received a Notice of Privilege. I will do my duty and convey the sentiments of the entire House to the Chairman. Let him take a decision. Now my request to you would be to withdraw the motion.

(Interruptions)

SHRI MAKHAN LAL FOTEDAR : It has to be voted.

SHRI P. SHIV SHANKER : My very humble request to you would be to kindly take the consensus of the House. It is a serious matter.

THE DEPUTY CHAIRMAN : If this matter is serious, also is the matter very serious when a Member of Parliament is prevented from coming into the House. *(Interruptions)* Unfortunately, there is no motion to protect the privileges of the Chair. I wish you will one day move a motion to protect the privileges of the Chair also. *(Interruptions)* Mr. Shiv Shanker, I think preventing a Member of Parliament to come to the Parliament which is his primary duty is another serious offence. If any motion has to be moved, it cannot be on one isolated

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issue. Another Member just said something. Shrimati Jayanthi Natarajan said something. Now we cannot have six motions at the same time. That is why I would leave it to the Chairman to take an overall review of the situation and redress the complaint of the Members. Please withdraw your motion.

SHRI P. SHIV SHANKER : It is a stage where we have moved the motion. There are conventions. My submission is that the House is supreme. That is why I moved the motion in the House. It is a serious matter. *(Interruptions)*

THE DEPUTY CHAIRMAN : Mr. Fotedar, I cannot hear you if two people speak together. Let him say what he wants to say.

SHRI P. SHIV SHANKER : Should a Member of the House be treated in this manner and should he keep quiet ?

THE DEPUTY CHAIRMAN : Should a Member of the House be prevented from coming to Parliament.

SHRI P. SHIV SHANKER : I think that everyone here will agree that it is a clear case of breach of our privilege. That is why having regard to the sentiments of the House, you may kindly refer this matter to the Privileges Committee after taking the consensus of the House. This is what I am submitting for your kind consideration.

THE DEPUTY CHAIRMAN : Mr. Shiv Shanker spoke on behalf of your party. Let me allow some other people.

श्री त्नाकर पाण्डेय : इस पर बहस करवाइये . . . (व्यवधान)

उपसभापति : इस पर कोई बहस नहीं होगी। . . . (व्यवधान)

SHRI GURUDAS DAS GUPTA

(West Bengal) : Madam, I appeal to, the wisdom of the House, more precisely to -the wisdom of the Leader of the Opposition, to kindly consider that this is an issue of infringement of the- rights, privileges and everything of the Members of Parliament. So, let us not divide ourselves on this issue. I am one with everybody including Mr. Shiv Shanker for. up holding the dignity of the House and its Member. Therefore, while sharing his sentiments, let me - suggest that this issue be resolved not in an acrimonious way as we are trying to do it at the moment. I appeal to you all to please let us have a little more confidence in the office of the Chairman. I believe that the Chairman will be second to none in ensuring that the privileges and rights of the Members are upheld.

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(Interruptions)

डा० रत्नाकर पाण्डेय : मैडम, मैं कहना चाहता हूँ . . . (व्यवधान)

उपसभापति : आप बैठ जाइये . . . (व्यवधान)

THE DEPUTY CHAIRMAN : I have asked Atal Bihari Vajpayeeji to speak.

SHRI GURUDAS DAS GUPTA : Instead of resolving this controversy through a vote, let us decide unanimously that the Chairman may take appropriate measures. I still believe that the Chairman will have that wisdom as to ensure the rights and privileges of the Members.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir) : You should not abdicate your responsibility.

THE DEPUTY CHAIRMAN : I am not abdicating my responsibility. I am all with the privileges of the Members. I would protect the privilege of every Member. But there

is. a procedure. It is not only one Member: I said that everyday Members have been getting up and complaining. So, altogether the whole aspect has to be taken up. It is not only of one Member or another Member's privilege. Together we will take up the issue.

SHRI SHABBIR AHMAD SALARIA : You cannot abdicate your responsibility. You cannot say that the matter will be decided by the Chairman. There can't be a diarchy here.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : महोदया, अगर विशेषाधिकार का मामला सदन के विशेषाधिकारों का या सदस्यों के विशेषाधिकारों का है, तो इसका विचार हम लोग पार्टी के आधार पर नहीं करते। विशेषाधिकार के सवाल का सारा सदन मिल कर फैसला करता है।

महोदया, विरोधी दल के नेता ने एक प्रस्ताव रखा है।

श्री माखन लाल फोतेदार : जो जेरे-गौर है।

श्री अटल बिहारी वाजपेयी : मैं उसी प्रस्ताव पर बोलना चाहता हूँ। ऐसे उदाहरण है जब सदन ने विशेषाधिकार के उल्लंघन का मामला एक प्रस्ताव के आधार पर विशेषाधिकार समिति को भेज दिया। यह सदन भेज सकता है। ऐसे उदाहरण पहले आ चुके हैं।

लेकिन मैं प्रतिपक्ष के नेता के सामने एक सुझाव रखना चाहता हूँ। विशेषाधिकार समिति को मामला भेजा जाएगा, तो विशेषाधिकार समिति जांच करेगी।

यह ठीक है कि वह यह सुझाव दे रहे हैं कि एक हफ्ते के भीतर जांच खत्म होनी चाहिए, रिपोर्ट आनी चाहिए। लेकिन आप जानते हैं कि जांच की प्रक्रिया लम्बी हो सकती है।

एक माननीय सदस्य : टाइम बढ़ा सकते हैं।

श्री अटल बिहारी वाजपेयी : ठीक है, अगर तैयारी यह हो, तो इस संबंध में मेरे दो सुझाव हैं। एक तो यह सुझाव है कि इस तरह की और भी जो घटनाएँ हुई हैं, वह सारी विशेषाधिकार समिति को सौंप दी जाएं।

THE DEPUTY CHAIRMAN :
That is what I also say.

श्री अटल बिहारी वाजपेयी : दूसरा मेरा सुझाव है कि विशेषाधिकार समिति को सौंपने के बाद आप गृह मंत्री से इसके संबंध में फिर सदन में स्पष्टीकरण नहीं मांग सकते।... (व्यवधान) क्या यह मामला आज सवेरे जो कुछ प्रारम्भ में कहा गया है क्या वह मामला इतना गंभीर नहीं है कि उसके बारे में तत्काल सदन में बयान होना चाहिए ? .. (व्यवधान)

कई माननीय : सदस्य : वह अलग है।
(व्यवधान)

श्री अटल बिहारी वाजपेयी : दोनों बातें साथ नहीं हो सकती।... (व्यवधान)

श्री रजनी रंजन साहू (बिहार) : वह जितना ला एंड आर्डर का सवाल है उसका जवाब देना चाहिए।

उपसभापति : वह पूरा कर लें।

श्री अटल बिहारी वाजपेयी : महोदया, अगर सदन विशेषाधिकार समिति को भेजना चाहता है, मुझे आपत्ति नहीं है। मगर उससे पहले भी, मैं यह जरूरी समझता हूँ कि क्या कल जो घटना घटी है आज जो सत्ता पक्ष के एक सदस्य ने उठाई है यह इसकी गंभीरता और भी बढ़ाती है।... (व्यवधान)

श्री भास्कर लाल फोतेदार : और माइ-नारिटी कम्युनिटी ... (व्यवधान)

THE DEPUTY CHAIRMAN : That has nothing to do with minority.

माइनारिटी और मैजोरिटी का सवाल नहीं है, एम०पी० का है।... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उसके साथ... (व्यवधान) विचार हुआ है।
.... (व्यवधान)

श्री अटल बिहारी वाजपेयी : महोदया, क्या मतलब है। अगर कोई मैजोरिटी कम्युनिटी का है तो उसके साथ न्याय नहीं होगा ? ... (व्यवधान)

SHRI S. S. AHLUWALIA : He belongs to a minority community, and the police officer_____

THE DEPUTY CHAIRMAN : No, no. That has nothing to do with minority. I would object to it. You mean, I am sitting here as a Chairperson and because I belong to a particular community, you will misbehave with me ? No.

एक माननीय सदस्य : इस मसले पर मुझे एक मिनट दिया जाए ?
(व्यवधान)

उपसभापति : आप बैठिए, एक मिनट।
... (व्यवधान) यह माइनारिटी और मैजोरिटी का मसला नहीं है।... (व्यवधान)

Mr. Ahluwalia, please do not make it a minority-majority issue. It is not.

SHRI S. S. AHLUWALIA : It is a minority issue.

(Interruptions)

THE DEPUTY CHAIRMAN : I sit over here in the Chair. You mean, any misbehaviour will be put into that bracket? No. We are all Members of the Parliament and of equal rights whether we belong to any community. I do not agree with it.

SHRIMATI MARGARET ALVA(Karnataka): We are all Members of the Parliament—no majority or minority community. (Interruptions)

श्री अरविन्द राणेश कुलकर्णी (महाराष्ट्र) : आप बोलिए।

श्री पी० शिव शंकर : आप खड़े हैं इस
वास्ते में बैठा हुआ हूँ ।

THE DEPUTY CHAIRMAN:

I am sorry. This matter is of a Member of Parliament. Whether he belongs to any Party, any community or to any caste, to me, he is a Member of Parliament. You mean, today, when I am sitting in the Chair, you are going to take me as a minority? And you misbehave with me like that? It is very unfortunate. (*Interruptions*)

SHRI P. SHIV SHANKER: Madam Deputy Chairman.. (*Interruptions*)

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
बताने की जरूरत है । आपको उसका
पता नहीं है ।... (*व्यवधान*)

THE DEPUTY CHAIRMAN:

I am very sorry.

SHRI P. SHIV SHANKER:
Madam Deputy Chairman.. (*In-*
terruptions) I have been permitted to say...

THE DEPUTY CHAIRMAN:

Mr. Shiv Shanker, please let me restore order in the House. Mr. Shiv Shanker and all of you, when we talk about Members of Parliament and their privileges, we talk about the privileges of the Members. It is very unfortunate that Mr. Fotedar should have prompted and Mr. Ahluwalia should have taken it. I object to it. It is very wrong.

SHRI S. S. AHLUWALIA:
Madam, it is not.

THE DEPUTY CHAIRMAN: I will not permit. I will never permit...

किसी के साथे पर नहीं लिखा हुआ
है ।... (*व्यवधान*)

SHRI P. SHIV SHANKER: Madam Deputy Chairman...

SHRI MAKHAN LAL FOTEDAR:

Because the hon. Member has alleged that his life was threatened ..

THE DEPUTY CHAIRMAN:

This is not the way.

... (*व्यवधान*)

किसी के साथे पर नहीं लिखा रहता
कि वह कौन है ... (*व्यवधान*)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मेरे
साथे पर लिखा हुआ है ।

उपसभापति : आपके लिखा होगा,
मेरे पर नहीं है । ... (*व्यवधान*)

SHRI P. SHIV SHANKER:

Madam Deputy Chairman, we are concerned with the breach of privilege of a Member of this House. This is the simple issue. It is not a question of the minority, the majority or anything of that sort. It is the question of the Member of this House.

THE DEPUTY CHAIRMAN:

Agreed.

SHRI P. SHIV SHANKER: It is that issue which we are talking here. And, Madam .. (*Interruptions*) Let me complete. The hon. Member had gone and met the Chairman. The Chairman wanted that he should make a statement in the House. If the hon. Chairman were to feel that he should be seized of this matter by way of breach of privilege, he could have equally done that. But he allowed him to speak in the House. He wanted that the House should know as to what exactly happened with reference to the privilege of Member. We are seized of this matter. It is in this background that I have moved a motion. It is a clear case of breach of privilege where the Chairman himself wanted that the House should know as to what happened. I have moved a motion and I am grateful to Mr. Vajpayee that he has supported it. The entire House...

SHRI ATAL BIHARI VAJ-
PAYEE: With the amendment. (*Interruptions*)

THE DEPUTY CHAIRMAN:
Mr. Viren Shah's case also.

SHRI P. SHIV SHANKER:
There is no acrimony involved. All of us are interested in safeguarding the privileges of the Members of this House. It is in this background that I appeal to all the Members. Let us unanimously refer it to the Privileges Committee straight away. (*Interruptions*) All the three. I do not mind. I specifically moved a motion. (*Interruptions*) It is a question of a Member. If the Government wants to make a statement separately, I would not stop them from making the statement. But breach of privilege is entirely a different thing. The Committee will go into it. Madam, even according to the rules, if there is a breach of privilege, the Chairman will ask the House. In the House, it will have to be raised and the House will have to agree to refer it to the Privileges Committee. I would submit that this motion of mine may be considered sympathetically and as there appears to be a unanimity among the Members, this issue and the other allied issues—all the three—could be referred to the Privileges Committee.

श्री अटल बिहारी वाजपेयी : अगर प्रिविलेज कमेटी को मामला भेजा जा रहा है तो उस कमेटी पर हमारा पूरा भरोसा होना चाहिए। फिर हम ये अर्त नहीं लगा सकते कि सात दिन के अंदर रिपोर्ट लाओ।

श्री एन०के०पी० सार्वे : जल्दी से जल्दी कर दें।

श्री अटल बिहारी वाजपेयी : जल्दी से जल्दी करें, वह बात अलग है।

श्री सिफन्दर दत्त (मध्य प्रदेश) : मेरा क्या कुसूर है, हुजूर ?

उपसभापति : किसी का कोई कुसूर नहीं है, कुसूर तो मेरा है सिर्फ।

SHRI YASHWANT SIN HA
(Bihar): Madm Deputy Chairman, the other day, Mr. Viren Shah raised a similar issue in the House. The House was one with him that there was a *prima facie* breach of privilege of the Member and, therefore,—if I remember aright—there was a consensus in the House that the matter should be referred to the Committee of Privileges of the House.

Now, a similar issue has been raised here. Once again, the House, as one body, without any distinction whatsoever—majority or minority or party—feels that this is again a *prima facie* case of breach of privilege of a Member of this House. Therefore, like in the case of Mr. Viren Shah, the consensus in the House is that this matter should also be referred to the Privileges Committee. They will make enquiries and come to their conclusion and punish those who are found guilty.

Having said this, I would appeal to the Leader of the Opposition that there is no need to move a motion, to press the motion, when there is complete unanimity in the House that the matter should be referred to the Privileges Committee. If the case of Mr. Viren Shah has not been referred to the Privileges Committee, let that also be included. But if it has already been referred to the Privileges Committee, the case of Mr. Mohd. Fazal should also be referred to the Committee.

SHRI N.K.P. SALVE: Madam, under the rules, I am afraid, a motion will have to be moved. I would draw your attention to rule 190. (*Interruptions*) Rule 190(1) says:

"The Chairman, if he gives consent under rule 187 and

[Shri N. K. P. Salve]

holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the member concerned, who shall rise in his place and, while asking for leave to raise the question of privilege make a short statement relevant thereto."

Then, the second proviso to rule 190 says:

"Provided further that the Chairman may, if he is satisfied about the urgency of the matter, allow a question of privilege to be raised at any time during the course of a sitting after the disposal of questions."

Unless this is done, under rule 190, it cannot be referred. Rule 191 refers to the Committee of Privileges Madam, this is necessary. If this is not done, it cannot be referred. If leave under rule 190 is granted, the Council must consider the question. That means, the Council itself can consider the question or come to a decision or refer it to the Committee of Privileges. So, the third of the options we are wanting to exercise. Therefore, I fervently plead that the motion be adopted.

SHRIMATI JAYANTHI NATARAJAN: Madam..

THE DEPUTY CHAIRMAN : I had allowed you that day.

SHRIMATI JAYANTHI NATARAJAN: Just for one minute. There are two things which I want to bring to the notice of the House. One is, I take serious exception to what Mr. Gurudas Das Gupta said that we should have confidence in the Chairman, as if those of us sitting here do not have confidence in him. We have total confidence in the Chairman, and therefore, it is wrong to bring the Chairman in the picture. The point is, the

Member has spoken in the House, we are anguished to know what happened to him and, therefore, we want it to be referred to the Privileges Committee. I reiterate that it was very wrong on his part to have said like that looking to this side. All of us have total confidence in the Chair, I want those remarks to be taken back.

SHRI GURUDAS DAS GUPTA: You have to reiterate the confidence. *(Interruptions)*

THE DEPUTY CHAIRMAN: Now *the Leader of the House wants to say something. (Interruptions)*. I had heard your problem.

SHRIMATI JAYANTHI NATARAJAN: Just one sentence more. Let me complete. I am sure the Leader of the House will yield. Secondly, what Mr. Morarka said-just now that this happened" during the last five years.

THE DEPUTY CHAIRMAN: No, no, that has not to be referred to because I know, I have been stopped for many years on the road. Even yesterday, you won't believe* they peeped into my car to see who I am. So, that is not the problem.

SHRIMATI JAYANTHI NATARAJAN: Madam, let me finish-Just one more sentence. When I was coming to Parliament day before yesterday..

THE DEPUTY CHAIRMAN: I know that. That matter is on the record. Do not repeat it. I have heard you. It is no use repeating unnecessarily. Let the Leader of the House speak. I allowed Shiv Shankerji to be heard.

SHRIMATI JAYANTHI NATARAJAN: Madam, let me finish. Do not stop me now. I was coming to the Parliament House after going horae for lunch. I was the first speaker to initiate the debate on the National Commission for Women

Bill. As I was coming down the Vijay Chowk, the Delhi Police behaved very badly with me also. They refused to let me go. I pleaded with them that I was a Member of Parliament, I showed them the identity card, I told them that I had to initiate the debate and I was the first speaker after lunch, there was a sticker on my car showing "Member of Parliament", but they said that I would not be allowed till the Prime Minister crossed the road. I was not allowed to go. *{Interruptions}*. I do not think I am a security risk to the Prime Minister, may be inside Parliament but not outside. I may ask questions inside the House but not outside. *{Interruptions}*. He is everybody's Prime Minister. He is the Prime Minister of India. I do not think they should stop a Member of Parliament from attending Parliament.

श्री सिकन्दर बख्त : मैडम, मेरी दरखास्त है कि लीडर आफ दी हाऊस के बोलने से पहले मुझे दो मिनट बोलने दीजिए ।

THE DEPUTY CHAIRMAN: I can't allow a debate on this. I am sorry. Let the Leader of the House say whatever he wants to say.

श्री राम अच्येश सिंह (बिहार) : महो-
दया, मैं भी कुछ कहा चाहता हूँ ।

THE LEADER OF THE HOUSE (SHRI M.S. GURUPA-DASWAMY): I wanted to end the debate earlier, but you did not call me.

THE DEPUTY CHAIRMAN: I wanted you to be the last but not the least speaker.

SHRI SIKANDER BAKHT: That is why I say, allow me to speak. I have been requesting you for half an hour.

THE DEPUTY CHAIRMAN:
There has to be some stop somewhere,

SHRI SIKANDER BAKHT:
No, I have got to say something which is totally different from all this.

THE DEPUTY CHAIRMAN:
Then you can say it later.

SHRI M. S. GURUPADA-SWAMY: Madam, I wanted to end the debate but you did not call me. It went on and I don't mind about that.

The rights and privileges of Members are far more important. They should not be violated at all by any body and any violation of the privileges and rights of the Members should be taken note of, should be taken very seriously and this House is naturally concerned with that. Such instances should not come off and on. It is not good for the Members of Parliament that they should raise again and again matters about violation of their rights and privileges.

Madam, in this particular case, I think the whole House is unanimous, they want to refer the matter to the Privileges Committee. We have no objection. I wanted to say it in the beginning itself and let the matter be finished, but you did not allow me.

THE DEPUTY CHAIRMAN: I am sorry to take away your privileges. I am asking Mr. Sikander Bakht not to get angry. I will allow him.

SHRI M. S. GURUPADA-SWAMY: Just a minute. I have not finished.

THE DEPUTY CHAIRMAN:
Let him sit down. Then you can speak.

SHRI M. S. GURUPADA-SWAMY: Madam, sometimes you must call me in the very beginning itself and not in the end. Of course, I come in the end. But sometimes, you should call me first.

Now, Madam, since the whole House is concerned about this, which is but natural, I suggest that the matter may be referred to the Privileges Committee.

श्री सिकन्दर बख्त: मोहतरम सदर साहिबा, मेरा यह तरीका नहीं है कि मैं शोर-गुल करके अपने आपको हाऊस पर इम्पोज करूँ। मैं तो खामोशी से इजाजत मांगने की कोशिश करता रहा हूँ और चाहता था कि लीडर आफ दि हाऊस से पहले मेरी गुजारिश सुनी जाए। मैं बात लंबी नहीं करना चाहता, मुस्तसर 3 बातें कहना चाहता हूँ। प्रिविलेज कमेटी के पास जो स्पेसिफिक वाक्यात होते हैं, वे भेजे जाने चाहिए। मेरा पूरा इत्तिफाक है। 1,2,3,4 और यहाँ नटराजन साहिबा ने भी जो कहा है, वे सब भेजे जाने चाहिए, सौ फीसदी इत्तिफाक है। उसका फौसला आप करें कि जो आफिशियल प्रिविलेज कमेटी को भेजने का हुआ है यह किस्सा मुझे उसमें कोई इत्तिफाक न करने की कोई सुरत नजर नहीं आती।

दो बातें जो मैं खास तौर से इन बातों से हटकर कहना चाहता हूँ कि यह माइनरिटीज या मेजोरिटीज (व्यवधान) . . . यह बिल्कुल खत्म नहीं हुआ है। यह माजूरी, मायूसी, कमजोरी और हम लोगों की नागरिकता को, शहरी-यत को डैरोगेट करने की जो कोशिश की जाती है वह खत्म होनी चाहिए। मैं अपना शदीदतरीन एतराज आहिर करना चाहता हूँ उसके सिलसिले में रिकार्ड पर। कोई इंतहा होनी चाहिए। मैंबर है पालियामेंट का। मुझे अफसोस यह है कि हमें माजूर और मजबूर दिखाकर भी कोई सियासी फायदा उठाने की कोशिश करे, उससे ज्यादा घटिया कोई चीज नहीं हो सकती। तीसरी बात मैं यह कहना चाहता हूँ, मोहतरमा, कि स्पेसिफिक इंसीडेंट्स 1,2,3,4 हैं, मैं उनसे बाहर की बात कहना चाहता हूँ कि आम तौर पर पुलिस का रवैया पालियामेंट के मैंबरस के साथ जो एहतराम का होना चाहिए, वह खत्म हो चुका है और उसके लिए होम मिनिस्टर साहब को कुछ करना चाहिए। इन इंसीडेंट्स को प्रिविलेज कमेटी में तय करने के बाद कुछ नहीं होगा, यह दूसरे पैमाने पर देखा जाना चाहिए और मेरी दरख्वास्त है आपके जरिए लीडर आफ दि हाऊस से

कि वे होम मिनिस्टर साहब के साथ बैठें और इन लोगों को बताएं कि मैंबर आफ पालियामेंट का एहतराम करने का क्या तरीका है।

† [شری سکندر بخت (مددھمہ)

پر دیشیں) : مستخدمہ صدر صاحبہ میرا یہ طریقہ نہیں ہے کہ شور غل کر کے اپنے آپ کو ہاؤس میں اسیروز کروں۔ میں تو خاموشی سے اجازت مانگتا تھا کوشش کرتا رہا ہوں اور چاہتا تھا کہ لیڈر آف دی ہاؤس سے پہلے میری گزارش سنی جائے۔ میں بات لمبی نہیں کرنا چاہتا۔ مختصر تین باتوں کہنا چاہتا ہوں۔ پری ولہج کمیٹی کے پاس جو اسپیسیفک واقعات ہوتے ہیں وہ بھیجے جانے چاہئے۔ میرا پورا اتفاق ہے کہ ایک دو تین چار اور یہاں نٹراجن صاحبہ نے جو کہا ہے کہ وہ سب بھیجے جانے چاہئے۔ سو فیصدی اتفاق ہے۔ اسکا فیصلہ آپ کریں کہ جو آئیٹیمز پری ولہج کمیٹی کو بھیجنے کا ہوا ہے یہ قصہ۔ مجھے اس میں کوئی اتفاق نہ کرنے کی صورت نظر نہیں آئی۔

در باتوں جو میں خاص طور سے ان باتوں سے ہمت کر کہنا چاہتا ہوں کہ مائنارٹیز یا میجورٹیز . . . (مدداخلت) . . . یہ بالکل ختم نہیں ہوا ہے۔ یہ معذوری۔ مایوسی۔ کمزوری اور ہم لوگوں کی ناگرتتا کو شہریت کو تہروگیہت کرنے کی جو

کوشش کی جاتی ہے - وہ ختم ہونی چاہئے - میں اپنا شدید ترین اعتراض ظاہر کرنا چاہتا ہوں اسکے سلسلہ میں رکارڈ پر - کوئی انتہا ہونی چاہئے - ممبر ہے پارلیمنٹ کا - مجھے افسوس ہے کہ ہمیں معذور ممبروں کو بھی کوئی سیاسی فائدہ اٹھانے کی کوشش کرے اس سے زیادہ کھٹیا کوئی چیز نہیں ہو سکتی کیسے بیات میں یہ کہنا چاہتا ہوں مستحکمہ - اسپیکر انٹرنیشنل ایک دو تین چار ہوں۔ میں ان سے باہر کی بیات کہنا چاہتا ہوں - کہ عام طور پر پولیس کا رویہ پارلیمنٹ کے ممبروں کے ساتھ جو احترام کا ہونا چاہئے - وہ ختم ہو چکا ہے اور اس کے لئے ہوم منسٹرز ان انسیڈنس کو پری ولیم کمیٹی میں طے کرتے کے بعد کچھ نہیں ہوگا یہ دوسرے پیمانے پر دکھایا جانا چاہئے - اور میری درخواست ہے آپ کے ذریعے سے لیڈر آف دی ہاؤس سے کہ وہ ہوم منسٹر صاحب کے ساتھ بیٹھیں اور ان لوگوں کو بتائیں کہ ممبر آف پارلیمنٹ کا احترام کرنے کا کیا طریقہ ہے۔

श्री राम अवधेश सिंह : महोदया, ...
(व्यवधान)

उपसभापति : बस, यह मंदिर खत्म हो गया है। नहीं। राम अवधेश जी बैठिए।

श्री राम अवधेश सिंह : मेरे को भी इसी तरह से सुन लीजिए। ...
(व्यवधान) ...

उपसभापति : मुझे पता है आपके साथ जो वाक्या हुआ है।

श्री राम अवधेश सिंह : कैसे पता है ?
(व्यवधान) ...

THE DEPUTY CHAIRMAN:

No more debate on it. Now the matter is finished. I have other business to do. आप बैठ जाइए

I will not allow. I say, I will not allow. The motion is before the House and the sense...

श्री राम अवधेश सिंह : मेरी बात भी सुन लीजिए एक मिनट।

उपसभापति : मैं नहीं सुनूंगी।

श्री राम अवधेश सिंह : क्यों नहीं सुनेंगी ?
... (व्यवधान) ... मेरा वीच आफ प्रिविलेज हुआ है। मैं आपको कहना चाहता हूँ और आप सुनती नहीं हैं। पिछले सत्र में भी मैंने यह सवाल उठाया था।
... (व्यवधान) ...

SHRI N.K.P. SALVE: I crave your indulgence, Madam, to raise a matter...

THE DEPUTY CHAIRMAN:

On all these matters, I take the sense of the House. These matters are referred to the Privileges Committee.. Now the matter is over. I have to make an announcement, Mr. Salve. There is a letter I have received. Just a minute, please sit down. I have to make an announcement about Mr. Ajit Singh.

SHRI M.S. GURUPADA-SWAMY:
Just a minute, Madam...

THE DEPUTY CHAIRMAN:

Mr. Leader, first let me make an announcement. I have to tell the Members that Mr. Ajit Singh is not well. So he will not be coming to the House today for the discussion on the Industrial Policy.

[The Deputy Chairman]

It will not be taken up today.
That is all.

श्री राम अचधेश सिंह : महोदया, मेरी बात भी सुन लीजिए । . . . (व्यवधान)

उपसभापति : लीडर आफ दि हाऊस की बात सुन लें । मैं आपकी बात भी सुनूंगी, आप बैठिए तो । पहले लीडर आफ दि हाऊस को सुनने दो ।

श्री एन० के० पी० सार्वे : मैडम, . . . (व्यवधान)

उपसभापति : बैठिये तो, उनकी बात सुनने दो, बैठिये तो । The Leader of the House is on his legs.

RE. STOPPAGE OF CRUDE OIL FROM ASSAM TO BARAUNI

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): Madam Deputy Chairman, some honourable Members raised the issue of the Assam agitation, I think, yesterday and, also, the day before yesterday, my friend here raised the issue and I tried to react to the comments made by these friends. Since I have got a meeting just now, may I give out my reaction, if you permit me?

THE DEPUTY CHAIRMAN: You are permitted.

SHRI M.S. GURUPADASWAMY: Because they are also interested in this.

THE DEPUTY CHAIRMAN: You please do it. There are four people who raised the issue.

SHRI M.S. GURUPADASWAMY: I am just reacting—this is not a statement.

Madam, I would like to tell the House that the Assam students have gone on an agitation since the 7th of August and they are picketing near about oil installations and oil production centres. As a result of that, from 7th to 16th of August we have lost nearly 49,500 tonnes of crude oil valued at Rs. 16 crores. And from the 16th to the end of August—I say "end of August" because they have said that they would carry on the agitation till the end of August—the loss of crude would be nearly 1,07,000 tonnes and in terms of rupee value it will be Rs. 34 crores. . . . (Interruptions)..

THE DEPUTY CHAIRMAN: No interruption, please. Let him make-his statement.

SHRI M. S. GURUPADASWAMY: It is not a debate; I am just sharing the information with the House.

The total loss will be round about Rs. 50 crores. Now, the loss of production in crude refining, crude processing, in Barauni till August 22nd, that is, yesterday, was about 79,000 tonnes and, in BPRL, 30,000 tonnes. In rupee value it will be round about Rs. 41—42 crores.

Now, the main demand of these students is that we should not build a loop line, which we are constructing now in Assam, and they think that by constructing this loop line we are taking the Assam oil outside Assam. So, they say, we should not take oil from Assam to outside their State. Now, the loop line is constructed for the purpose of ensuring smooth supply of crude oil to the existing refineries so that the capacity that has been built up already is maintained all the time. The capacities of these refineries in Barauni, may be, Guwahati or BPRL should be maintained and there should not be any obstruction or any hindrance. For that purpose we want to construct a crude pipeline, and this is not meant to take extra crude from Assam to outside. I am talking only of the pipeline.